

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S SALTER LABS INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Salter Labs India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	19/06/2023
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Kanpur
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U46596UP2023FTC184148
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF THE CORPORATE PERSON	Reg. Office: D-69, Ground Floor, Sector -30, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201303
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05.12.2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 424, 4 th Floor, Tower-3, RPS Infinia, 12/6 Milestone, Main Mathura Road, Sector 27C, Faridabad, Haryana - 121001 IBBI Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005 Mobile: 9910219977 Email: sachin@sns18.in
8.	LAST DATE FOR SUBMISSION OF CLAIMS	03.01.2026

Notice is hereby given that **M/s Salter Labs India Private Limited** has commenced voluntary liquidation on **5th December, 2025**.



The stakeholders of **M/s Salter Labs India Private Limited** are hereby called upon to submit a proof of their claims, on or before **3rd January, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sachin Sapra

Liquidator of M/s Salter Labs India Private Limited

IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005

Date: 05.12.2025

Place: Faridabad

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Acting in its capacity as Trustee of various Arcil Trusts
Arcil Office: The Ruby, 10th Floor, 29, Senapati Bapat Marg,
Dadar (West) Mumbai-400028
Website: <https://auction.arcil.co.in/>; CIN:U65999MH2002PLC134884

CORRIGENDUM

Please refer to the Public Notice for Sale Through Online E-Auction published in this News Paper on 26.11.2025, Pertaining to Name of the Borrower/Co-Borrower/ Guarantor/ Mortgagee: M/s. Kurban Contractor, LAN No.4166640000163, Date & Time of E-Auction should be read as "13.01.2026, 04:30 AM" instead of "10.12.2025 10:30 AM". Anis, LAN No.30869430000181, Date & Time of E-Auction should be read as "09.01.2026, 05:00 PM" instead of "10.12.2025 11:30 AM". Mohd. Amjad, LAN No.45899630001445, Loan Account No. should be read as "30869430000040" instead of "45899630001445". And Date & Time of E-Auction should be read as "13.01.2026, 02:30 PM" instead of "10.12.2025 03:30 PM". All other details remain same.

Place: Haridwar
Date: 06.12.2025

Sd/- Authorized Officer
Asset Reconstruction Company (India) Ltd.

FORM No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Change of Registered Office of GlaxoSmithKline Asia Private Limited
from "State of Punjab" to the "NCT of Delhi"

BEFORE THE CENTRAL GOVERNMENT
HON'BLE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
MINISTRY OF CORPORATE AFFAIRS
Add: B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan,
CGO Complex, New Delhi - 110 003

IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013 AND RULES 30(5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014.

AND
IN THE MATTER OF GLAXOSMITHKLINE ASIA PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT PATIALA ROAD, NABHA, PATIALA, PUNJAB - 147201, CIN: U99999PB1995PTC028476

Applicant Company Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Hon'ble Regional Director, Northern Region, New Delhi, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause of Memorandum of Association of the Applicant Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on Monday, 1st day of December, 2025 to enable the Applicant Company to change its Registered Office from the State of Punjab to NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Hon'ble Regional Director, Northern Region, New Delhi at B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan, CGO Complex, New Delhi - 110 003 within fourteen days from the date of publication of this notice with a copy of the Applicant Company at its Registered Office at Patiala Road, Nabha, Patiala, Punjab - 147 201 along with carbon copy at Corporate Office situated at 10th Floor, One Horizon Center, DLF Phase 5, Golf Course Road, Sector 43, Gurugram, Haryana - 122002.

For and on behalf of Applicant Company
GlaxoSmithKline Asia Private Limited
Sd/-
Kanksha Shah Wadhwa
Whole-Time Director
DIN: 00386613

Date: 05.12.2025
Place: Gurugram

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SALTER LABS INDIA PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	SALTER LABS INDIA PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	19.06.2023
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Kanpur
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U46596UP2023TC184148
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Reg. Office : D-69, Ground Floor, Sector-30, Gaudium Buddha Nagar, Noida, Uttar Pradesh -201303
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05.12.2025
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Saxena 12/6 Milestone, Main Mahura Road, Sector-27C, Faridabad, Haryana-121001 IBBI Reg. No. IBBI/PA-002/IP-N00005/2016-17 Mobile : 9910219977 Email : sachin@ns18.in
8. LAST DATE FOR SUBMISSION OF CLAIMS	03.01.2026

Notice is hereby given that **M/s Salter Labs India Private Limited** has commenced voluntary liquidation on 05th December, 2025.

The stakeholders of **M/s Salter Labs India Private Limited** are hereby called upon to submit a proof of their claims, on or before 03rd January, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sachin Saxena
Liquidator of Salter Labs India Private Limited
IP Reg. No. IBBI/PA-002/IP-N00005/2016-17/0005

Date : 05.12.2025
Place : Faridabad

E-AUCTION SALE NOTICE
ZENICA CARS INDIA PRIVATE LIMITED (UNDER LIQUIDATION)
CIN U74900HR2007PTC043098
Reg. Off.: Orchid Centre, Sector - 53 Golf Course Road, Gurgaon - 122001
Email ID: liq.zenicacarsindia@gmail.com

Liquidator: Navnet Gupta
Liquidator Address: 1598, Level-1, Sector 22 B, Chandigarh - 160002
Email: navnetgupta@gmail.com, Mobile: 9814332313

Date of E-Auction: 30.12.2025, Time of Auction: 11:00 A.M. to 03:00 PM
(With unlimited extension of 5 minutes each)

NOTICE is hereby issued for the sale of assets of the Corporate Debtor under Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 in terms of the order dated 25th April 2025 passed by Hon'ble National Company Law Tribunal (NCLT), Chandigarh, Bench II, Chandigarh.

The sale of assets of the Corporate Debtor will be done by the undersigned through the e-auction platform Baanknet (formerly eBKray), on "As is where is basis", "As is what is basis", "Whatever there is basis", and "No recourse basis".

Sr. No.	Lots	Description	Reserve Price (INR)	Earnest Money Deposit (INR)	Bid Incremental Amount
1.	LOT 1	Sale of Car being Audi A4 2.0 TDI (Registration No. HR26CS1442)	1,88,000 (Rupees One Lakh Eighty Eight Thousand Only)	18,000 (Rupees Eighteen Thousand Only)	10,000 (Rupees Ten Thousand Only)
2.	LOT 2	Sale of Car being Audi A6 2.0 TDI (Registration No. HR26BZ8600)	4,01,000 (Rupees Four Lakh One Thousand Only)	40,000 (Rupees Forty Thousand Only)	20,000 (Rupees Twenty Thousand Only)

NOTES TO AUCTION PROCESS:

S.No.	Particulars	Details
1.	Last date of submission of online bid application with 29A eligibility documents, along with KYC by the interested party	26.12.2025
2.	Date and time of EMD deposit on or before the date by the interested bidder	26.12.2025
3.	Inspection of Assets of Corporate Debtor	26.12.2025
4.	Date and time of E-Auction (with unlimited extension of 5 minutes each)	30.12.2025
5.	Declaration of successful bidder	02.01.2026

Terms and Conditions of the E-auctions are as under:

1. The intending bidders are required to register and participate in the sale through the Baanknet e-auction platform, as the sale will be conducted exclusively on the said platform in accordance with the IBC, 2016, and applicable IBBI Regulations.

2. E-auction shall be conducted on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", and "NO RECOURSE BASIS" through the prescribed e-auction service provider under the Code, i.e., Baanknet/Auction platform (formerly eBKray).

3. The complete E-auction process document containing details of the Assets, online e-auction Bid Form, Declaration and undertaking Form, General Terms and Conditions of online auction sale are available on the Baanknet/Auction platform (formerly eBKray) or can be obtained by sending an email to liq.zenicacarsindia@gmail.com.

4. Only those bidders who submit the Earnest Money Deposit (EMD) along with KYC and other requisite documents within the stipulated timeline shall be eligible to participate in the e-auction.

5. The prospective bidders may inspect the assets mentioned above with a prior appointment with the undersigned (Mobile No. 9814332313).

6. Bidders shall be deemed to have inspected the asset and to have satisfied themselves regarding the title, statutory liabilities, dues, and any other claims or encumbrances thereon prior to placing their bids. No objections or claims in this regard shall be entertained at any stage thereafter.

7. Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code and Earnest Money Deposit (EMD), only through the Baanknet, electronic auction platform.

8. In the event that a bidder is found to be ineligible under Section 29A at any stage of the process, the EMD submitted by such bidder shall stand forfeited, without any further notice or obligation on the part of the Liquidator.

9. The Successful Bidder shall be solely responsible for payment of all applicable charges in relation to the assets, including stamp duty, registration charges, transfer fees, road tax, applicable GST, insurance, and any other statutory or non-statutory dues or levies as prescribed under applicable law. All costs and expenses for transfer of ownership, documents, completion, and incidental requirements shall be borne exclusively by the Successful Bidder. Any statutory dues, penalties, challans, or liabilities pertaining to the assets, whether existing or arising on or after the date of the sale, shall be borne and discharged by the Successful Bidder in accordance with applicable law.

10. The successful bidder shall pay the balance sale consideration within 90 days from the date of demand, in compliance with Regulation 33 of the IBBI (Liquidation Process) Regulations, 2016. Failure to make the payment within the stipulated period shall result in cancellation of the sale, forfeiture of the EMD, and the asset may be resold at the risk and cost of the defaulting bidder.

11. Nothing contained herein shall constitute a binding offer or a commitment for sale of assets of the Corporate Debtor.

12. The Liquidator has the right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the e-auction or withdraw any assets thereof from the auction process at any stage. However, such discretion shall be exercised only pursuant to consultation with the Stakeholders' Consultation Committee.

13. Participation in the e-auction shall be deemed as an unconditional acceptance of the terms and conditions of sale, including all disclaimers and notices published in this regard.

Note: Bidders are advised to carefully refer to the complete E-auction Process Information Document / E-auction Process Memorandum for detailed terms, conditions, instructions, and procedural requirements governing the e-auction. In case of any clarification or assistance, prospective bidders may contact the undersigned at the details provided in the auction notice.

Sd/-
Navnet Gupta, Liquidator
Zenica Cars India Private Limited (Under Liquidation)
Regd. No. IBBI/PA-001/IP-P00361/2017-2018/10619

Date: 06.12.2025
Place: Chandigarh

KOTAK MAHINDRA BANK LTD.
Registered Office: 27-BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400 051
Branch Office: EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Moti Nagar, New Delhi-110015

Appendix IV [See Rule 8(1)] Possession Notice (For immovable property)

Whereas, The undersigned being the Authorized Officer of the Kotak Mahindra Bank Ltd. a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 and branch office at EPICAH Mall, 2nd Floor 68.68/1, Najafgarh Road Industrial Area, Moti Nagar, New Delhi-110015 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 26.09.2025 for Loan Account No. OD6247992214 calling upon the borrower/s/parties. 1. Delhi Foundry Pvt Ltd (Borrower & Mortgagor), 2. Geburt Plast Pvt Ltd. (Guarantor), 3. Mr. Luv Jain (Guarantor) and 4. Mrs. Shalu Jain (Guarantor) to repay the amount mentioned in the notice being Rs. 1,20,73,207/- (Rupees One Crore Twenty Lakh Seventy Three Thousand Two Hundred Seven only) within 60 days from the date of receipt of the said Demand Notice.

The aforementioned Borrower/s / Guarantor/s /Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s /Mortgagor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said Rules on 03.12.2025.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/s / Guarantor/s /Mortgagor mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the KOTAK MAHINDRA BANK LIMITED, for an amount Rs. 1,20,73,207/- (Rupees One Crore Twenty Lakh Seventy Three Thousand Two Hundred Seven only) as on 01.09.2025 along with future interest at the contractual rate and substitute interest, incidental expenses, costs and charges etc. from 02.09.2025.

Description of the Immovable Property:

ALL THAT PART AND PARCEL OF PROPERTY CONSISTING OF :-
"Plot No. 3/1/30 site 4 area measuring 1070.62 sq.mtrs, Industrial Area Sahibabad, Ghaziabad, Uttar Pradesh." Bounded by: North: Plot No. 3/1/29, East: 40' wide road, South: Plot No. 3/1/31, West: Plot No. 2/2

Date: 03.12.2025 (Authorised Officer),
Place: Ghaziabad Kotak Mahindra Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S METCALFE PROPERTIES PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor	M/S METCALFE PROPERTIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	26-09-2002
3. Authority under which corporate debtor is incorporated/registered.	REGISTRAR OF COMPANIES, DELHI & HARYANA
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2002PTC117145
5. Address of the registered office and principal office (if any) of corporate debtor	KH NO. 154/470, V & PO POOTH KHURD, North West, Delhi- 110039
6. Insolvency commencement date in respect of corporate debtor	03rd December 2025
7. Estimated date of closure of insolvency resolution process.	2nd May 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional.	SAHJAY KUMAR JHA IBBI/PA-002/IP-N00684/2016-19/12031
9. Address and e-mail of the interim resolution professional, as registered with the Board.	123/8, Gali No. -15, T-Point, Main Market Sant Nagar, Barari, New Delhi-110084 Email : sahjaysk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	308-309, VARDHMAN FORTUNE MALL, G. T. Karnal Road, Opp. Mahendra Enclave, Hans Cinema, Azadpur, New Delhi-110033 Email : jpmetcalfe05@gmail.com
11. Last date for submission of claims	17th December 2025 (fourteen days from the date of intimation of order to insolvency professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21.	Name the class(es): Real Estate Investors
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Shashi Bhushan Prasad IBBI/PA-002/IP-N00676/2016-19/12114 Address: E-43, LGF, Panchsheel Park, New Delhi - 110017 Email: shashibp03@gmail.com 2. Amit Talwar IBBI/PA-002/IP-N-01178/2021-2022/13887 A-4/3, Jyvan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id : amittalwars@gmail.com 3. Harmeet Kaur IBBI/PA-002/IP-N-00948/2020-2021/13076 J 5/1 Krishna Nagar, East Delhi-110051 Email - ipharmeetkaur@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web link : http://www.ibbi.gov.in/downloadform.html PHYSICAL ADDRESS: Details of AR are available at the Address mentioned under Item-13 above.

Notice is hereby given that the National Company Law Tribunal Delhi Bench V has ordered the commencement of a corporate insolvency resolution process of the M/S METCALFE PROPERTIES PRIVATE LIMITED on 3rd December 2025 and appointed the undersigned as IP the process of CIRP started on 17th December 2025. The Order of Hon'ble NCLT Delhi Bench V is updated on the website of NCLT on same date.

The creditors of M/S METCALFE PROPERTIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 17th December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency Professionals listed against entry No.13 to act as authorized representative of the class specify class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
SAHJAY KUMAR JHA
Date: 05th December 2025
Place: New Delhi
IBBI/PA-002/IP-N00684/2016-19/12031

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45138640002289	1) M/s. Taneja Gift House, Represented by its Proprietor Mr. Diwan Chand Taneja, 2) Mr. Diwan Chand Taneja (Borrower), 3) Mrs. Kanta Rani (Guarantor), 4) Mr. Gulshan Kumar (Guarantor)	29.09.2025 Rs.96,60,664/- (Rupees Ninety Six Lakhs Sixty Thousand Six Hundred and Sixty Four Only) as on 21.09.2025	Date: 05.12.2025 Time: 11:00 A.M. Property-1: 11:19 A.M. Property-3: 11:10 A.M. Symbolic Possession

Description of Secured Asset: Property Detail-1: Property bearing No.27, Built on Land Measuring Area 361.95 Sq.yards, out of Mustali No.23, Killa No.20 & 21/1, situated at Village Nangloi Jat, State Delhi, Abadhi known as Dharam Colony, New Delhi-110041. Owned by Mrs. Kanta Rani, W/o. Sh. Diwan Chand Taneja. Bounded as: East: Gali 10 Ft., West: Other's Property, North: Main Road, South: Other's Property. Property Detail-2: Property Bearing No. 28, Built on Land Measuring Area 320.25 Sq.yards, out of Mustali No.35, Killa No.20 & 21/1, situated at Village Nangloi Jat, Delhi Delhi State Delhi, Abadhi known as Dharam Colony, New Delhi-110041. Owned by Mrs. Kanta Rani, W/o. Sh. Diwan Chand Taneja. Bounded as: East: Gali 10 Ft., West: Plot of Roshan Lal, North: Plot No.29 of Dewan Chand, South: Plot No.27 of Smt. Tilok Chand.

Property Detail-3: Property bearing No.29 (Area 316.64 Sq.yards) and Shop No.20 (Size 70.41 Sq.yards), Total Land Measuring 316.64 + 70.41 Sq.yards = 387.05 Sq.yards, Part of Mustali No.33, Killa No.20 & 21/1, situated at Village Nangloi Jat, Delhi. Owned by Mr. Diwan Chand, S/o. Sh. Kesar Dass. Bounded as: East: Gali 10 Ft., West: Land of Sh. Roshan Lal, North: Shops, South: Sh. Uttam Chand Property. Shop No.20 Bounded by: East: Shop No.19, West: Shop No.21, North: Main Road, South: Na.

1) Mr. Ankur Chauhan, Sice deceased represent by it's LR Mrs. Shital (Wife of deceased) (Applicant), 2) Mrs. Shital (Co-Applicant)

22.09.2025
Rs.9,29,574/-
(Rupees Nine Lakh Twenty Nine Thousand Five Hundred and Seventy Four Only) as on 21.09.2025

Date: 04.12.2025
Time: 02:10 P.M.
Symbolic Possession

Description of Secured Asset: All that piece and parcel of the Immovable Property bearing 3 BHK Upper Ground Floor, Flat No.B-1, Covered Area Measuring 750 Sq.ft., Total Area Measuring 160 Sq.yards, situated at Om Shanti Apartment, Property ID No.3PUOBR89, Waka Mauja New Colony Palwal, Tehsil & District Palwal (More Particularly Described in Sale Deed No.11937 Dated 22.02.2024) Owned by Mrs. Shital, W/o. Mr. Ankur Chauhan

Whereas the Borrower/s / Co-Borrower/s / Guarantor/s /Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s / Co-Borrower/s / Guarantor/s /Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi
Date: 06.12.2025
Sd/-
For Jana Small Finance Bank Limited
JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Old Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challengattha, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

FORM No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Change of Registered Office of GlaxoSmithKline Consumer Private Limited
from "State of Punjab" to the "NCT of Delhi"

BEFORE THE CENTRAL GOVERNMENT
HON'BLE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
MINISTRY OF CORPORATE AFFAIRS
Add: B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan,
CGO Complex, New Delhi - 110 003

IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013 AND RULES 30(5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014.

AND
IN THE MATTER OF GLAXOSMITHKLINE CONSUMER PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT PATIALA ROAD, NABHA, PATIALA, PUNJAB - 147201, CIN: U24232PB2014FTTC039082

Applicant Company Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Hon'ble Regional Director, Northern Region, New Delhi, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause of Memorandum of Association of the Applicant Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on Monday, 1st day of December, 2025 to enable the Applicant Company to change its Registered Office from the State of Punjab to NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Hon'ble Regional Director, Northern Region, New Delhi at B-2 Wing, 2nd Floor, Pt. Deendayal Arundhaya Bhawan, CGO Complex, New Delhi - 110 003 within fourteen days from the date of publication of this notice with a copy of the Applicant Company at its Registered Office at Patiala Road, Nabha, Patiala, Punjab - 147 201 along with carbon copy at Corporate Office situated at 10th Floor, One Horizon Center, DLF Phase 5, Golf Course Road, Sector 43, Gurugram, Haryana - 122002.

For and on behalf of Applicant Company
GlaxoSmithKline Consumer Private Limited
Sd/-
Rixin Singh
Director
DIN: 10982948

Date: 05.12.2025
Place: Gurugram

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT)
4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET NEW DELHI-110001

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

TRC/2971/2022 04.10.2025
PUNJAB AND SIND BANK Versus KUMAR GAURAV SHARMA AND ORS.

To
(CD1) KUMAR GAURAV SHARMA S/O RAJENDER KUMAR
R/O 15, TYPE-3, 41. BATTALION, PAC, VAISHALI, GHAZIABAD (U.P.)
ALSO AT: M/S KANISHKA ASSOCIATES, C-10/G-3, GROUND FLOOR, DILSHAD COLONY DELHI-110095.
ALSO AT: D-7-B, VAHINI PAC TASK FORCE, GOBINDPURAM, GHAZIABAD (UP)
ALSO AT: D-331-A, 2ND & 3RD FLOOR, WEST VINOD NAGAR, DELHI
(CD2) BHARTI JHA W/O KUMAR GAURAV SHARMA, R/O 15, TYPE-3, 41, BATTALION, PAC, VAISHALI, GHAZIABAD (U.P.)
ALSO AT: C/O INDIRA GANDHI AIRPORT, GROUND FLOOR, BUILDING TERMINAL-3, NEW DELHI.
ALSO AT: JASPER INFOTECH PVT LTD. MOHAN CO-OPERATIVE INDUSTRIAL AREA NEW DELHI-110041
(CD3) ABHAY GOYAL S/O RAM KUMAR GOYAL R/O 298, GROUND FLOOR, DILSHAD COLONY NEW-110095.
ALSO AT: M/S RAM TRADING CO. 822, RAM VIHAR, DELHI-110033

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT) in an amount of Rs. 14,29,105.10 along with pendente lite and future interest @ 12% w.e.f. 24.12.2018 till realization and cost of Rs. 17,00,000 has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay above sum within 15 days of the receipts of the notices, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 09.12.2025 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this, notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 04.10.2025.

NIRANJAN SHARMA, Recovery Officer-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT)

Canara Bank
(A Govt. of India Undertaking)
सिंडिकेट सिंडिकेट

Whereas, The undersigned being the Authorized Officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, (Act 54 2002), issued demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/Guarantors/Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken Symbolic Possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Canara Bank for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

13 of the Act, in respect of time available, to redeem the security.				
S. No.	Name of the Borrower/ Mortgagor/ Guarantor	Description of Mortgaged Immovable Property	Amount outstanding	Date of Demand Notice
1.	Branch : Kashipur, Tanda Ujjain Borrower : Mrs. Maya W/o Mr. Mahesh, Co-Borrower: Mr. Mahesh S/o Sh. Ram Kumar, Guarantors: 1. Mr. Dharampal Sharma S/o Mr. Bankela Sharma 2. Mr. Mahendra Singh S/o Mr. Teka Singh	Residential House at Pakka Kot, Rajpura Colony, Manpur Road, Kashipur out of Gata No. 617/4 Min, Kataratal Pashchim, revenue village Beljidi, Tehsil Kashipur, Admeasuring area 1003.44 sq. ft. i.e. 93.25 sq. mtrs. Boundaries (as per sale deed):- North-Plot/boundary wall of Shakunbhari Devi, South-Rasta 14 ft. wide, East-Property of Seller Manish Kumar Sharma, West-House of Mrs. Bhavana W/o Sh. Pramod Singh, Name of Title Holder: Mrs. Maya W/o Mr. Mahesh. CERSAI ID-200005534583.	Rs. 2,56,550.57 as on 29.11.2025 with interest & other charges	12.09.2025
2.	Branch : Jaspur, U.S. Nagar Borrower/Mortgagor : M/s N.K. Moulding, through Prop. Jai Prakash. U.S. Nagar, Bounded as below:- North-Plot of Harkesh Singh, South-Plot of Harkesh Singh, East-Neher & Rasta, West-Plot of Harkesh Singh, Name of Title Holder : Mr. Jai Prakash S/o Sh. Harkesh Singh. CERSAI Asset ID - 200017467205.	Land and Building having adm. Area of 1300 sq. mtrs. Situated at Kharsa No. 161Min, Mauza Raipur Patti Harji, Tehsil Jaspur, District U.S. Nagar, Bounded as below:- North-Plot of Harkesh Singh, South-Plot of Harkesh Singh, East-Neher & Rasta, West-Plot of Harkesh Singh, Name of Title Holder : Mr. Jai Prakash S/o Sh. Harkesh Singh. CERSAI Asset ID - 200017467205.	Rs. 19,70,812.55 as on 28.11.2025 with interest & other charges	03.09.2025
3.	Branch : Bajpur (Ramraj Road) Borrower : Shree Syam Clothes Center (Prop. Firm and Borrower), Mr. Deepak Kumar S/o Sh. Chhitar Singh (Proprietor/Borrower), Guarantor: Late Smt. Tarawati C/o Sh. Chhitar Singh through legal heirs Mr. Deepak Kumar, Ms. Supriya Rani, Ms. Bhavna Rani, Ms. Honey, Ms. Palveer Kumar Since minor through father Mr. Chhitar Singh, Ms. Babi Since minor through father Mr. Chhitar Singh and Mr. Chhitar Singh	Residential House at Pakka Kot, Rajpura Colony, Manpur Road, Kashipur out of Gata No.39/1, adm. Area of 1300 sq. mtrs. Situated at Kharsa No. 161Min, Mauza Raipur Patti Harji, Tehsil Jaspur, District U.S. Nagar, Bounded as below:- North-Plot of Harkesh Singh, South-Plot of Harkesh Singh, East-Neher & Rasta, West-Plot of Harkesh Singh, Name of Title Holder : Mr. Jai Prakash S/o Sh. Harkesh Singh. CERSAI Asset ID - 200017467205.	Rs. 19,70,812.55 as on 28.11.2025 with interest & other charges	03.09.2025
4.	Branch : Jaspur Borrower : Late Mr. Sunil Kumar S/o Sh. Sompal Singh Through Legal Heir Mrs. Chitra W/o Late Mr. Sunil Kumar, Late Mrs. Vidhyavati W/o Shri Sompal Singh Through Legal Heir Mr. Sompal Singh and Mr. Kapil Kumar S/o Sompal Singh.	Residential Property at G.I.C to Ghanshyam Singh, Jaspur Patti Kalaya, Tehsil Jaspur, District U.S. Nagar, Bounded as below:- North-Plot of Harkesh Singh, South-Plot of Harkesh Singh, East-Neher & Rasta 15ft wide, West-Plot of Harkesh Singh, Name of Title Holder : Mr. Jai Prakash S/o Sh. Harkesh Singh. CERSAI Asset ID - 200017467205.	Rs. 19,70,812.55 as on 28.11.2025 with interest & other charges	03.09.2025
Date : 05.12.2025				

 शुभम् शुभम हाउसिंग डेवलपमेंट फाइनेंस कंपनी लिमिटेड निगमित कार्यालय : 425, उद्योग विहार, फेज IV, बुड़गाँव-122015 (हरियाणा) दूरभाष : 0124-4212530/31/32, ई-मेल : customercare@shubham.co, वेबसाइट : www.shubham.co					
वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (यहां इसमें इसके उपरांत 'अधिनियम' संबोधित) की धारा 13(2) के अंतर्गत सूचना					
आपको सूचित करना है कि आपके ऋण खाता को प्रतिभूत ऋणदाता शुभम हाउसिंग डेवलपमेंट फाइनेंस कंपनी लिमिटेड जिसका पंजीकृत कार्यालय 608-609, 60वां तल, ब्लॉक-बी असल इन्वीरियल टॉवर, सामुदायिक भवन, नारायण विहार, नई दिल्ली-110028 में स्थित है (यहां इसमें इसके उपरांत 'एसएचडीएफसीएल' संबोधित), के द्वारा एनपीए के रूप में घोषित कर दिया गया है तथा आप अपने ऋण के समक्ष निवारित कुल बकाया राशि का एसएचडीएफसीएल को भुगतान करने के लिए उत्तरदायी हैं। आप आकस्मिक व्ययों, लागत, शुल्कों, इत्यादि के साथ उपर्युक्त राशि पर सविदागत दर पर भावी ब्याज का भुगतान करने के लिए भी उत्तरदायी हैं। अतः हम एवढाआ आकांक्षे इस सूचना की तिथि से 60 दिनों के अंदर एसएचडीएफसीएल के प्रति निर्मित अपने सुपूर्ण भुगतान-दायित्वों का निर्वहन करने का निदेश देते हैं। ऐसा करने में असमर्थ रहने पर एसएचडीएफसीएल, अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्ति का प्रयोग करने के लिए सशक्त होगी। ऋणकर्ताओं तथा प्रतिभूत परिसंपत्तियों के विवरण निम्नानुसार हैं :					
क्र.सं.	ऋण खाता संख्या ऋणकर्ता(ओं) के नाम	आवधिक का पता	मौग सूचना राशि तथा तिथि	प्रतिभूत परिसंपत्ति	
1.	0GGN2201000000542521, अभिजित बुक्ला, नितेश बुक्ला	धर्म कोलोनी पालम विहार एक्सटेंशन गेट 1 प्लेट नं. 15 सी 41 बाराजी आपार्टमेंट-72 तीसरी मंजिल कारंदपुरी के पास गुडवाहन हरियाणा- 122017	रु. 20,02,140/- ऑर 13/11/2025	प्लेट नं- 101, पहली मंजिल प्लॉट संख्या- सी-97, आदास संख्या- 52, किला संख्या- 2 निन, गौरी संख्या- 30 गौरी- बाग, साई कूल, न्यू पावन विहार फ्लैट 3, सेक्टर- 1100, तहसील और जिला- गुरुग्राम, हरियाणा फ्लैटनं- 9, क्षेत्रफल - 900 वर्ग फुट	
2.	0DMV2206000000547997, विकास, पूजा कुमार	कमान नंबर 103, भारत नगर पार्क गांधी मंदिर के पास खोड़ा बाजारवाहा उत्तर प्रदेश- 201001	रु. 11,73,297/- ऑर 13/11/2025	प्लेट नं. सी.एफ-3 प्लॉट नंबर 226 - 227, 228 खसरा नंबर 5473 ग्रीन पार्क चिथियाना बुजुर्ग रेवेले लाइन के पार परभना तहसील दारौरी और जिला नौवा मुंडा नगर, उत्तर प्रदेश - 203109, क्षेत्रफल : 570 वर्ग गज।	
3.	MDG 1601 050948, सुरेश कुमार, नवीन	डब्ल्यूजेड 32/6/1, पालम गार्ड दिल्ली 110045	रु. 13,14,294/- ऑर 13/11/2025	प्लेट नं. को ऊपरी मूल पर, गेट 4 और, संपत्ति संख्या डब्ल्यूजेड-725, खसरा संख्या 177, नौवा पालम, नई दिल्ली - 110001 में स्थित है। क्षेत्रफल : 96 वर्ग गज।	
4.	0YNR220300005060618, नोहरम साजिद, याजिद खान, खातून	ग्राम विसखवाणा, मंगलौर (49) यमुना नगर, हरियाणा - 135102	रु.6,86,216/- ऑर 13/11/2025	4.8 मरला गरी की भूति, कुल 1 कनाल 4 मरला गरी की भूमि में से 1/5 अंश जिला, जो डेब्टर/खरीदी संख्या 25/31, खसरा संख्या 120, 121, एच.सी. नं. 260, गाँव पिलतनवाणा, तहसील विलासपुर, जिला यमुना नगर, हरियाणा - 135102 में स्थित है। क्षेत्रफल : 1296 वर्ग फुट। सीएनए : पूर्व- नदी, पश्चिम- मुस्ताख की संपत्ति, उत्तर- गरी, दक्षिण- जुलकान की संपत्ति।	
स्थान : गुडगाँव दिनांक : 05-12-2025			प्राधिकृत अधिकारी शुभम हाउसिंग डेवलपमेंट फाइनेंस कंपनी लिमिटेड		


डीएमआई हाउसिंग फाइनेंस प्राइवेट लिमिटेड
 एमवीडी हास, मुलाबा भवन, द्वितीय तल, ६, बहादुर शाह जफर मार्ग, नई दिल्ली - 110002,
 टेलीफोन: +91-11-66107107, 011-92237003 ई-मेल: ashish.pandey@dmihousingfinance.in;
Kuldeep.dogra@dmihousingfinance.in; shivam.singh2@dmihousingfinance.in
www.dmihousingfinance.in

इ-नालामा विक्रय सूचना (सर्फसा आधानयम क अन्तर्गत) अचल सम्पत्तिया का विक्रय हुनू विक्रय सूचना				
प्रतिष्ठित भित्त (अर्पन) नियम, २००२ के नियम ८(६) के पारनुक के साथ पठित विनियम अनिवार्य का प्रतिष्ठितिकरण एवं पुनर्नवन तथा प्रतिष्ठित भित्त का प्रकटन अधिनियम २००२ के अधिन अर्पन प्रतिष्ठित भित्त विक्रय हुनू विक्रय हुनू इ-नालामा विक्रय सूचना।				
समाधारण को साराधारण तथा अग्रणीयो के सिकार हुनू को शिष्टे सन किता जाना है कि प्रविष्टित अधिकारी कोषए अर्हइ सिंगि फाउन्डि प्रगुवेइ लिमिटेड (सुप्रीमि ब्युटारना) के द्वारा मेने वीरिनि सम्पत्तिका को वीरिनि अस्तिव्यो का प्रविष्टितिकरण एवं पुनर्नवन तथा प्रविष्टित भित्त का उपवन अधिनियम २००२ को धारा १३(४) के प्रकाशयो के अन्तर्गत सवेकित कक्षा लिखा था। अर्हइ प्रविष्टितिकरण लेवत के सवेकित प्रविष्टित अधिकारी ने वीरिनि अस्तिव्यो का प्रविष्टितिकरण एवं पुनर्नवन एवं प्रतिष्ठित भित्त प्रकटन (सर्वेकरी) अधिनियम २००२ की धारा १३(४) के अन्तर्गत प्रकटन प्रविष्टित के अन्तर्गामी मेने वीरिनि बकाया अर्हो अपो के ब्याज, प्रभम एवं लावतां को वसुली हुनू नियम वीरिनि सम्पत्तिका को इ-नालामा मेने राख जावु। सम्पत्तिका को को 'डाइरे इमेरी ई' तथा 'डो इमेरी ई' तथा 'डो को कुनो धो उपलब्ध ई' के अध्याय पर विपरीत बाटो अर्हो लुपुवित के बिना कक्षा जावु। मेने वीरिनि सम्पत्तिका को अनिवार्य इ-नालामा जरिये बेसमरइत https://www.bankeauctions.com के द्वारा बेना जावु।				
निर्माण को प्रिनत व समय: ०७/०१/२०२६ को प्रातः ११.०० बजे से दोपहर १.०० बजे तक।				
इ-नालामा को दिनांक व समय: १२/०१/२०२६ को प्रातः ११.०० बजे से दोपहर १.०० बजे तक।				
अग्रणी/सह-अग्रणी/जमानतदार का नाम	बकाया राशि	प्रतिष्ठित अस्ति का विवरण	(रुपये)	
			आरक्षित मुल्य	एंग्रेडि १०%
अग्रणी- मेने सिङ्ग पुत्रा योङ्कर सर-अग्रणी- चन्द्रना मेने पत्नी नोइरि सिङ्ग बाराट- प्रभम सिङ्ग पुत्रा ज्ञान सिंह	अग्रण खता मे. HFC0044491291 जरीत आलेख मे. L0S2024610001529 मे. ४, २८,३६५/- (रुपये) चार लाख अठ्ठाईस हजार तीन सौ पैसैर तथा १९ सप्टेम्बर २०२५ तक।	सम्पत्ति के सभी अर्हो व हिस्से गतिन हुने ई- 'प्लेट नमर ५ माला नमर ३० मुला जालावतुर तहसील टुन्डना जिला गिरीजायवत उपरधर २८३२००० मे स्थित है।	११-०१-२०२५	
अग्रणी- स्वामी ओप प्रकाश पुत्र प्रभु सूर्यना (पुनवे के पति मे.) अपो इमेरी कक्षा का विक्रय / कानुनी वीरिनि- सविता यादव पत्नी स्वामी ओप प्रकाश	अग्रण खता मे. HFC0043349412 जरीत आलेख मे. L0S2024610001629 मे. २५,९९,३०६/- (रुपये) पचास लाख निम्नवये हजार तीन सौ धः पाइ १८ नवम्बर २०२४ तक।	सम्पत्ति के सभी अर्हो व हिस्से गतिन हुने ई- 'बम्पत्ति आठौंठी मे. ३०HJKJK3, छोट्ट मे. ३२८०, मुसिल मे. ३६२९, मुसिल मे. ६६, किला मे. २४/(१७-०) कुल कक्षा ७, किला ६/१४०, बाका अजय नमर, तहसील व जिला रेवाडी, हरियाणा १२३४०० मे स्थित है।	३४,०२,०००/-	३,४०,२००/-
अग्रणी- ओमर कुमारा पुत्र बाबु लाल सह-अग्रणी- पुष्पा पत्नी ओमर कुमारा	अग्रण खता मे. HFC0011881081 जरीत आलेख मे. G02110072 मे. ८,५९,८५४/- (रुपये) अठ्ठा लाख उन्नाइस हजार आठ सौ चौबीस तथा ०५ सितम्बर २०२४ तक।	सम्पत्ति के सभी अर्हो व हिस्से गतिन हुने ई- 'प्लेट नमर थो-३४, थो- हल्कि, प्लेट नमर वृजोष्क ५, अरघ गाड्ड फनर, थो थो वरुफ दिनांक-पूरी हिस्सा (विना अर्हो के) मुमम हाथसिग अर्घाटरेड, सुसर नमर २१८, रेड विलार सावकरी आवास समिति लिमिटेड, हलसर ग्राम सावकरी, तहसील लोनी, जिला गजियाबाद, उपरधर २०११०२ मे स्थित है।	१०,२६,०००/-	१,०२,६००/-
अग्रणी- किरासत स्वामी पुत्र सारधकाश स्वामी सह-अग्रणी- अक्षोषी पत्नी किरासत स्वामी	अग्रण खता मे. HFC00418365० जरीत आलेख मे. L0S20231000038८१ मे. १०,८१,४२८/- (रुपये) दस लाख इक्कीस हजार सौ अठ्ठाईस तथा १८ नवम्बर २०२४ तक।	सम्पत्ति के सभी अर्हो व हिस्से गतिन हुने ई- 'प्लेट नमर एन-२२, ड्रिगित नम, विना पुन अधिकांश के (R.H.S. बाइड) प्लेट नं. १० और ११, बधनरा मे. ४७ आठवा नमर, हलसर गांव बधनरा, परगना डासन, तहसील और जिला गजियाबाद, उपरधर २०१०१३ मे स्थित है।	१०,०४,३६२/-	१,००,४६५/-
अग्रणी के सभी अर्हो व हिस्से गतिन हुने ई- 'प्लेट नमर एन-२२, ड्रिगित नम, विना पुन अधिकांश के (R.H.S. बाइड) प्लेट नं. १० और ११, बधनरा मे. ४७ आठवा नमर, हलसर गांव बधनरा, परगना डासन, तहसील और जिला गजियाबाद, उपरधर २०१०१३ मे स्थित है।			२३-०४-२०२५	

नियम एवं हार्ते:

[illegible]

प्रोटियम प्राइटेयम फाइनरेस लिमिटेड
(पूर्व में ग्रोथ सोर्स फाइनरेशल टेक्नोलॉजीज लिमिटेड के नाम से विदित)
पंजीकृत और कॉर्पोरेट कार्यालय का पता: 7वीं मंजिल, ब्लॉक बी, फेज - I निर्मल नॉलेज पार्क, पहाड़ी विलेज, ऑफ. वेस्टर्न एक्सप्रेस हाईवे, काना डेविलपमेंट एरेंट, गीतगा (डू), मुंबई-400063, महाराष्ट्र

[illegible][illegible]

9.प्रश्नित जमा तिथि	₹5,74,980/- (पाच लाख सातश चौरास हजार नौ तौ सस्सी मात्र)
10.बेनील मुदत बाणि (क.मं.)	रु 5000/- (पाचशे पण्डित हजार मात्र)
11.नैलमाक को तिथि अरु समय	09 जनवरी 2026 को सुबह 11:00 बजे यो सोपार 2:00 बजे तहत (पुनयक 5 मिन्ट को असीतिन बजेक)
12.इशुपदी को तिथि को अतिम तिथि	09 जनवरी 2026 को सुबह 11:00 बजे तक।
13.निशियाक को तिथि	23 डिसेम्बर 2025, सुबह 11:00 बजे यो साय 5:00 बजे को

अनुसूची-I फार्म - E सार्वजनिक उद्योषण	
(भारतीय विवादा और शोधन अमलता बोर्ड (वैद्यिक परिसरपाना प्रक्रिया) विनियम, 2017 का विनियम 14) साइटर लेस इडिया प्राइवेट लिमिटेड के स्टैकहोल्डरों के ध्वन्यांक	
1. कॉर्पोरेट व्यक्त का नाम	साइटर लेस इडिया प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्त के पठन की तिथि	19.06.2023
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्त पंजीकृत है	कम्पनी रजिस्ट्रार, कानपुर
4. कॉर्पोरेट व्यक्त की कॉर्पोरेट पहचान संख्या / सीईटी प्रमाण पत्र संख्या	U46596UP2023FTC184148
5. कॉर्पोरेट व्यक्त के पंजीकृत कार्यालय एवं प्रमाण कार्यालय (सहीन कोई हो) का नाम	पंजी कार्यालय - सी-68, पंचद पसोर, सेक्टर-30, गौतम बुद्ध नगर, नौएटा, उत्तर प्रदेश-201303
6. कॉर्पोरेट व्यक्त का परिसरपाना प्रमाण तिथि	05.12.2025
7. परिसरपाना का नाम, पता, ई-मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	सोमिंत संस्था पता : 4224, चौथा पल्लो, टीनर-3, आरपीएच-इन्फोसिस 12/6 भादुरलपुर, नम गम्बूरा रोड, सेक्टर-27, गौतम बुद्ध नगर, हरियाणा-121001 पंजीकरण संख्या : IBSU/PA-002/IP-N00005/2016-17/10005 मोबाईल : 9910219977 ईमेल : sachin@snst18.in 03.01.2026
8. दावे जमा करने की अंतिम तिथि	05 दिसम्बर, 2025 को स्वीकृत परिसरपाना प्रमाण किया जाता है कि साइटर लेस इडिया प्राइवेट लिमिटेड ने 05 दिसम्बर, 2025 को स्वीकृत परिसरपाना प्रमाण किया जाता है कि साइटर लेस इडिया प्राइवेट लिमिटेड के स्टैकहोल्डरों को एतद्वारा मद 7 में वर्णित पते पर परिसरपाना के पास 03 जनवरी, 2026 को या उससे पूर्व अपने दावा के प्रमाण जमा करने के लिए आमंत्रित किया जाता है। सिवाय सेक्टरों को ज्ञात है कि प्रमाण पत्र पंजीकरण प्रक्रिया के माध्यम से जमा दावा जमा करना होगा। अन्य सभी स्वीकृत परिसरपाना रूप में, एक दावा या स्वीकृत प्रक्रिया से जमा दावा के प्रमाण जमा कर सकते हैं। दावा के झुट्टे या मिथ्या प्रमाण जमा करने पर सख्त कार्रवाई की जावेगी।
हस्ता / सहस्रकार	
तिथि : 05.12.2025 स्थान : फरीदाबाद	साइटर लेस इडिया प्राइवेट लिमिटेड परिसरपाना आई पी चीन संस्था : IBSU/PA-002/IP-N00005/2016-17/10005

ऑफ़ीस सार्वजनिक सूचना (भारतीय दिवाला एंड संशोधन अख्यता बोर्ड (कोर्पोरेट व्यक्ति) के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के अधिनियम 6 के अंतर्गत) ब्यू-स्मार्ट पलीट इडिटेड लिमिटेड के लेनदारों के ध्यानार्थ	
प्रासंगिक विवरण	
1. कोर्पोरेट देनदार का नाम	ब्यू-स्मार्ट पलीट प्राइवेट लिमिटेड
2. कोर्पोरेट देनदार के निगम की तिथि	14.01.2019
3. प्राधिकरण जिसके अंतर्गत कोर्पोरेट देनदार नियमित / पंजीकृत है	कंपनियां के रजिस्ट्रार, अहमदाबाद
4. कोर्पोरेट पहचान संख्या / सीमित देयता कोर्पोरेट देनदार की पहचान संख्या	U63090GJ2019PTC106075
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो) का पता	15वीं मंजिल, ए ब्लॉक, वेस्टेन्ट विजनेस ये, एस.जी रोड, इलेक्ट्रॉनिक पार्क, अहमदाबाद, अहमदाबाद शहर, गुजरात, भारत, 380051
6. कोर्पोरेट देनदार के संबंध में दिवालयानियम प्राप्त होने की तारीख	03.12.2025
7. दिवाला समानान प्रक्रिया बंद होने की अनुमानित तारीख	01.06.2028
8. अंतरिम समानान प्रवेश के रूप में कार्य करने वाले दिवाला प्रवेश का नाम और पंजीकरण संख्या	पवन कुमार गोयल IBBI/IPA-001/IP-P00875-2017-2018/11473
9. अंतरिम समानान प्रवेश का पता और ईमेल, जैसा कि बोर्ड के पास पंजीकृत है	304, डी.आर. चौबट, 12/56, डी.बी गुप्ता रोड, करोल बाग, नई दिल्ली-110005. ईमेल – capawangolya@gmail.com
10. अंतरिम समानान प्रवेश के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	304, डी.आर. चौबट, 12/56, डी.बी गुप्ता रोड, करोल बाग, नई दिल्ली-110005. ईमेल – blusmartfleet.cirp@gmail.com
11. दावा प्रस्तुत करने की अंतिम तिथि	17.12.2025 (सीआइआरपी शुरू होने की तारीख से 14 दिन बाद)
12. अंतरिम समानान प्रवेश द्वारा धारा 21 की उपधारा (ए) के खंड (iii) के तहत लेनदारों की श्रेणियां, यदि कोई हों, सुनिश्चित की गई हैं	कोई नहीं
13. किसी वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचान गप दिवाला प्रवेशों के नाम	लागू, नहीं
14. प्रासंगिक प्रचार और अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेब लिंक: https://www.ibbi.gov.in/home/downloads

ए/प्रदाता सूचित किया जाता है कि राष्ट्रीय कानूनी विधि म्यात्राधिकरण ने 03.12.2025 को **ब्यू-स्मार्ट पलीट प्राइवेट लिमिटेड** के लिए कोर्पोरेट देनदारों के समानान प्रक्रिया शुरू करने का आदेश दिया है। **ब्यू-स्मार्ट पलीट प्राइवेट लिमिटेड** के लेनदारों से अनुमति है कि वे अपने दावे प्रस्तुत के साथ 17.12.2025 तक या उससे पहले उपरक्त प्रक्रिया संख्या 10 में निर्दिष्टित वेब पर अंतरिम समानान प्रवेश के समक्ष प्रस्तुत करें।

विशेष लेनदार अपने दावा प्रमाण सहित एकलूषित/अशुद्ध मांगों से प्रस्तुत करेंगे। अन्य सभी लेनदार प्रमाण सहित दावे व्यक्तिगत रूप से, अथवा द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

उपरोक्त प्रक्रिया संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित एक विशिष्ट प्रणाली, प्रक्रिया संख्या 13 में सूचीबद्ध (या दिशाविनियोजन प्रवेशों में से) से आने वाले अधिकृत प्रतिनिधि की पसंद का संकेत देता है जो फॉर्म सी में दिए (प्रिण्ट एडिटेड आउटपुट) में से अपने अधिकृत प्रमाणों के अधिकृत प्रतिनिधि के रूप में कार्य करेगा।

दावे के बूझ या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

पवन कुमार गोयल
अंतरिम समानान प्रवेश

तारीख: 06.12.2025
स्थान: नई दिल्ली

(ए/एफ नंबर AN11473/02/311225/107680, 31/12/2025 तक जारी)

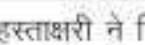
ब्यू-स्मार्ट पलीट प्राइवेट लिमिटेड

IDBI BANK 3
एनबी

क्र सं	उधारकर्ता / सह-उधारकर्ता / गारंटर का नाम	मांग नोटिस की तिथि और उसमें उल्लिखित ओ.ए. राशि	सुरक्षित परिसंपत्तियों का विवरण
1	मेनार्स बजाज सेल अफेयर्स प्राइवेट लिमिटेड की ओर से अर्चना बजाज (अपराधित) के मध्यम से उसके कानूनी उधारकर्ता/श्री करण बजाज (पुंर) श्रीमती सुनीता बजाज (लिविंग) सुनी नंसी बजाज (पुंर) और अन्य से कानूनी उधारकर्ता/श्रीमती के मध्यम से	21.08.2024 और 30.06.2024 तक रु. 1,68,40,000/- कानूनी शुल्क 01-07-2024 से प्रामाणी	निर्मित संघर्ष का पूरा ज़रूरी मूल्य के सिवा संघर्ष के अतिरिक्त 4 मूल संयुक्त रूप से रु. 72 लाख 20 सेंटेंड 23 पैसे/पि, दिल्ली 110085 (लॉन्डन का आकार 207 मिमी 80 मिमी) परिसंपत्ति राशि: INBKLBAAJ/SONS

[illegible]

संरक्षणी अधिनियम
ऋणकर्ता/गारंटर को प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के अंतर्गत
05-12-2025



फेडबैंक फाइनेंशियल सर्विसेज लिमिटेड
FINANCIAL SERVICES LIMITED

कच्चा सूचना

युनिट नं.: 1101, 11वीं मंजिल, हिरनगर, प्लॉट नं. 71ए, पयई, पारपाली, मुंबई - 400 087

जबकि अधोहस्ताक्षरी ने वित्तीय परिपंक्तिपतियों के प्रतिभूतिकरण एवं पुर्ननिर्माण तथा प्रतिभूति हित अधिनियम के प्रवर्तन नियम 2002 (2002 का 54) के तहत फेडबैंक फाइनेंशियल सर्विसेज लिमिटेड, का प्राधिकृत अधिकारी होने तथा प्रतिभूतिकरण (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के अंतर्गत निम्नलिखित उधारकर्ता को नीचे वर्णित दिनांक को एक मांग सूचना जारी किया था जिसमें सूचना में उल्लेखित राशि को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था। उधारकर्ता, राशि का प्रतिभूतगुप्तान करने में असफल हो गये है, इसलिए एतद्वारा उधारकर्ता, तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित धारा 13 की उपधारा (4) के अंतर्गत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित दिनांक को ले लिया है।

ऋण / उधारकर्ता / सह-उधारकर्ता / गारंटर

1 ऋण खाता संख्या FEDKRLSTL0538304 (1) रामनिवास जंगरा (उधारकर्ता), (2) रिकू (सह - उधारकर्ता)।
मांग नोटिस दिनांक और राशि: 19/9/2025, रु. 14,18,432/- (रु. चौदह लाख अठारह हजार चार सौ बंदीस मात्र) 19/9/2025 तक। कब्जे की तिथि और प्रायः 03/12/2025 और प्रतीक कब्जा।
बंधक संपत्ति का विवरण: बंधक सम्पत्ति का बंध समस्त राश पर अर्ध अंश जिसका सिहायशी संपत्ति आईडी संख्या 7V22A934 क्षेत्रफल 174 गज बाका मौजा राजौड,तहसील और, कैथल-136044, हरियाणा, उपरोक्त संपत्ति की सीमा:- पूर्व:- जगमल का मानक, पश्चिम:- मुख्य गली, उत्तर:- गली, दक्षिण: रामदिधा का मानक

विशेष रूप से उधारकर्ता तथा जनसाधारण को एतद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन फेडबैंक फाइनेंशियल सर्विसेज लिमिटेड के प्रभार वाले उक्त वर्णित राशि और उस पर ब्याज इत्यादि संबंधित के अधीन होगा। उधारकर्ता, का ध्यान एतद्वारा कि धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिपंक्तिपतियों के मूलतः करने हेतु उपलब्ध नहीं सीमा की और आकर्षित किया जाता है।

स्थान: कैथल
दिनांक: 03.12.2025

हस्ता/- (प्राधिकृत अधिकारी)
फेडबैंक फाइनेंशियल सर्विसेज लिमिटेड



डीएमआई हाउसिंग फाइनेंस प्राइवेट लिमिटेड

सुपर्सिटी बंगला, गुलाब भवन, विजय नगर, 6 फ्लोर आरा कला मार्ग, ई-सेक्टर - 110002,
देहलीफोन: +91-011-66107107, 011-69223500 ई-मेल: Kuldeep.dogra@dmihousingfinance.in
www.dmihousingfinance.in

ई-नीलामी विक्रय सूचना (सर्फेसी अधिनिष्ठा के अंतर्गत) अचल सम्पत्तियों को विक्रय हेतु विक्रय सूचना

प्रतिष्ठित हिता (प्रवर्द्धन) निष्पत्ति, 2002 के निष्पत्ति 5(6) के प्रावधान के साथ चर्चित निम्नलिखित आनिर्देशों का प्रतिभूतिकर्ता और पुरनगत तथा प्रतिभूति हिता का प्रवर्तन अधिनियम 2002 के अधिन अधिन प्रतिभूति आनिर्देशों के विषय में 2012-नीलामी प्रक्रिया सूचनाएं।

यान सभापत्या को सभापत्यापत्तियां तथा इलाकों और आसपासों को को प्रविष्टि तथा ये यान सूचना किताब है कि: प्रविष्टिका अधिकारी आनिर्देशों हाइसिटी प्राइवेट लिमिटेड (सूचित) निष्पत्ति हिता के द्वारा नीचे चर्चित निम्नलिखित को निम्नलिखित आनिर्देशों का प्रतिभूतिकर्ता और पुरनगत तथा प्रतिभूति हिता का प्रवर्तन अधिनियम 2002 की प्राजा 13(4) के प्रावधानों के अन्तर्गत सूर्योदय किताब दिनांक 21.11.2015 2002 की प्राजा 13(4) का प्रवर्द्धन प्रविष्टि नगर के नीचे प्रविष्टि आनिर्देशों के निम्नलिखित आनिर्देशों का प्रतिभूतिकर्ता और पुरनगत तथा प्रतिभूति हिता प्रवर्तन (सर्फेसी) अधिनियम 2002 की प्राजा 13(4) के अन्तर्गत प्रविष्टि के अनुषंग में नीचे चर्चित किताब और आगे के प्रवर्तन, प्रवर्तन प्रविष्टि को यद्यपि नीचे चर्चित निम्नलिखित को 2-नीलामी में रखा जाएगा। सम्पत्तियों को को "जहां है जहां है" तथा "जहां है जहां है" तथा "जहां जो कुछ भी उपलब्ध है" के आधार या किसी भीतर और क्षतिपूर्ति के बिना या प्रवर्तन। नीचे चर्चित निम्नलिखित को आनिर्देश 2-नीलामी यान विक्रय हेतु विवरण <https://www.banksauctions.in> के द्वारा केवा लाया।

निम्नलिखित को निम्नलिखित यान पर: 06/01/2026 को प्राजा: 11.00 बजे से दोपहर 03.00 बजे तक।

2-नीलामी को निम्नलिखित यान पर: 12/01/2026 को प्राजा: 11.00 बजे से दोपहर 1.00 बजे तक।

सूची/ 2-सूची/ यानप्रवर्तन का नाम	चक्रवर्ती प्राजा	प्रतिभूति अधिन आ विवरण	(सूच्य) आरक्षित यान सूची 10%
सूची - गोला वगैरे पुरा अडोला वगैरे	सूची 3 का प्राजा सं. HFS00251353544 याने आगेवर्तन नं. LND0241110004092 में रु. 20,64,787/- (कोटी बीस लाख पचास हजार आठ सौ रुपये) की प्राजा 27 अगस्त 2025 तक।	चक्रवर्ती के सूची आगे व हिस्से विवरण होने हैं - "चक्रवर्तन पर 684 नगर निगम सम्पत्ति आडोली नगर 1JURT82 प्रवर्द्धन 88 याने, मद्रास जिला, वायव्य आरा नीलामी और यदा यदा, जहां मोरगाड़ा जहां नीलामी के साथ सोपीनत अंदर हटाना नगर निगम सोपीनत में स्थिति। प्रवर्द्धन प्रवर्द्धन, सोपीनत हरियाणा 131000 में विवरण।	35.03.750/- 3.50.375/-

निष्पत्त्य एवं

[illegible]

इंडीबीआई बैंक लिमिटेड, रिटेल रिकवरी, 8वीं मंजिल, प्लेट बी, ब्लॉक 2,
सीसी कार्यालय परिसर, पूर्वी किदवाई नगर, नई दिल्ली-110023 011-69297163

2002 के अंतर्गत अचल आस्तियों की बिक्री हेतु नीलानी बिक्री सूचना, 20 दिसंबर, 2025 को प्रातः 11:00 बजे से अपराह्न 12:00 बजे

गया जाऊ है कि निचे उल्लिखित अचल संपत्तियां/प्रतिपत्तु आस्तियों, प्रसिद्ध अग्रदाता (आई-बीआई बैंक लिमिटेड) के पास चक्र/प्रभावि प्रतिपत्तु, 2002 की धारा 19(2) के अंतर्गत, प्राधिकृत आस्तियों से उपाकारकों/गायदों/चक्रवर्तकों (जिन्हें उपाकारकों कहा गया है) लिखित नोटिस जारी किया है। इसके अतिरिक्त, वित्तीय आस्तियों का प्रतिनिधित्व एवं पुनर्निर्माण तथा प्रतिपत्ति हेतु प्रवर्तन अधिनियम, 1993 (प्रतिपत्ति आस्तियों का मोक्षिक कक्षा में लिया है।) वृत्तिक आई-बीआई बैंक लिमिटेड को उपाचारकर्ताओं से मौग सूचना के अनुसार के माध्यम से की जानी है, साथ ही बैंक द्वारा उपर लगेए गए बधित्व के ब्याज, लागत और प्रमार्गों को, लसके बाव की प्रसूती, यदि न से मोली लगाने के लिए आमंत्रित किया जात है।

कच्चा की स्थिति (मौलिक या प्रतीकात्मक)	कच्चे की तिथि	आवृत्ति मूल्य	बचाना राशि जमा (ईएफडी)	ईएफडी और बोली रखा जाता है करने की अवधि तिथि और समय	जुल खाते का विवरण जिसमें आर्टिफिशियल/पर्सनल और ऑटोएफफर्सस के माध्यम से ईएफडी जमा किया जाना है	संवर्धन की तिथि और समय	वृद्धिशील बोली
मौलिक	01.03.2025	रुपये 2,05,00,000.00	रुपये 20,50,00,000	19.12.2025	खाता संख्या 154134915010026 नाम: आईबीसीआई बैंक लिमिटेड ऑटोएफफर्सस की IBKL0001541	17.12.2025 दोपहर 2:00 बजे से शाम 4:00 बजे तक	रुपये 1,00,000/-

सूच्री रंजना प्रसाद: 9810448799, नितेश कुमार या: 9074218989, लैंगलाज नंकर 011-68292276, श्री इंद्रप्रकाश सिंह: 011-682927163

निम्नलिखित नियमों और अर्थों की ओर ध्यान दें। (1) सुविस्तृत परंपराओं/विशेषों की किसी "पंजी" हो जैसी है। के आधार पर, "जो हो जैसी हो इसी हो" वैसी शब्द लेनदारों को आधार की ओर/अधीन/बैक निहित/देने के लिए और उनकी ओर से। (2) यह किसी एक विज्ञान और "बोली दस्तावेज़" को को को को दिखाने में प्रायः किताब का सकता है या आईआईओ की वेबसाइट अंतर्गत।

संभवता है। (3) यह किसी ई-जालीसी सेवा प्रदाता है, <https://baanbank.com>, <https://psballiance.com> के माध्यम से वेबसाइट को किसी भी बोली को खरीदार करने या खरीदार करने का अधिकार सुरक्षित रखता है, यदि यह खरीदार नहीं पाई जाता है या विना को हो। नियम अंतर्गत होना। (4) सफल बोलीदाता को किसी की पुष्टि होना का 25% जमा कराना होगा, जिसमें जमा की गई ओर ओर द्वारा सहमत विस्तारित अवधि के भीतर भुगतान की जानी है। निष्कर्षित अवधि के भीतर सेवा राशि जमा करने में फिल्टर करने की शक्ति है।

किसी राशि का 25% पूर्ण जमा करने की बोली राशि का सेवा 75% जमा करने में चुक जाने पर, पहले से जमा की गई राशि जब्त कर दी जाएगी। अन्य जानकारी जिसमें रजिस्ट्रेशन शुल्क, स्टाम्प अंक, टैक्स वगैरह शामिल हैं, खरीदार को देने होंगे। अधिक जानकारी और पूर्ण नियम व शर्तों

अंतर्गत अधिकारियों/प्राधिकृत अधिकारियों से संकट की।

2002 के नियम 8(6) के अंतर्गत वैधानिक 30 दिन की बिक्री सूचना तः दिनांक 19.03.2025 को सूचना दी गई है।	
स्थान: नई दिल्ली	प्राधिकृत अधिकारी, आईडीबीआई बैंक लिमिटेड


અમરોત્ સ્ટેટ બેંક
बैंक ऑफ बड़ौदा
Bank of Baroda

અંચલ દબાવગ્રસ્ત આસ્તિ વસૂલી શાખા, 7વીં મંજિલ, વિજયા ટાવર, 41/2, એમ જી રોડ, ટ્રિનિટી સર્કલ,
 બેંગલુરુ-560001. ફોન: 080-25011280/286/350, ઈ-મેલ: armban@bankofbaroda.co.in,
 વેબસાઇટ: <https://bankofbaroda.bank.in/e-auction>

अचल संपत्तियों की बिक्री हेतु बिक्री सूचना “परिशिष्ट- IV-A [नियम 6 (2) और 8 (6) के प्रावधान देखें]

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 6(2) एवं 8(6) के प्रावधानों के साथ पठित प्रतिभूति हित अधिनियम, 2002 की वित्तीय आस्तियों एवं प्रवर्तन के प्रतिभूतिकरण तथा पुनर्निर्माण के तहत चल आस्तियों की विवृति हेतु ई-नीलामी विवृति सूचना एकादश जन सामान्य की तथा विविध रूप से कर्जदार, बंधककर्ता(ओं) एवं जमानत(ियों) की सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्राप्ति नीलामि वर्णित अवल सम्पत्ति, जिसका कब्जा बैंक ऑफ इंडिया, प्रतिभूत लेनदार के अधिकृत प्राधिकारी द्वारा किया गया था, नीचे वर्णित खाते(तों) में बकायों की वसूली के लिए उसकी विवृति "जहाँ है जैसे है", "जो है यही है" तथा "जो कुछ है वही है" आधार पर की जायेगी। कर्जदार(रों)/ बंधककर्ता(ओं)/जमानत(ियों)/प्रतिभूत अस्तित्व(ियों)/बकायों/आरक्षित मूल्य-ई-नीलामी की विवृति सूचना, ईएमडी तथा संविदा युक्ति द्वारा प्रस्तुत निम्नलिखित वर्णित है :

कर्जदार/से/जमानती/बंधककर्ताओं का नाम एवं पता	अचल संपत्ति का विवरण	कुल बकाया	ई-नीलामी की तिथि/समय	1) आरक्षित मूल्य: 2) जमा धरोहर राशि (ईएमपी) 3) बोली वृद्धि राशि	कच्चे की स्थिति	संपत्ति के निरीक्षण की तिथि एवं समय
1. मैसर्स 1 – लाइफटाइम इंड एक्सट्राइल्स प्राइवेट लिमिटेड पंजीकृत कार्यालय: एफ 205, कॉर्पोरेशन अपार्टमेंट, रावठेंड सर्कल, रामपुरा नगर, बंगलुरु – 560016 इसके अलावा: पहली मंजिल, प्लॉट नंबर 321, 8वां फ़्लोर, चौथा चरण, पीन्या औद्योगिक क्षेत्र, बंगलुरु – 560058 इसके अलावा: कठरा संख्या 292/32, पहली मंजिल, कल्याण फार्म, वृन्तहल्ली गाँव, अन्नेश्वर ग्राम पंचायत, देवनहल्ली तालुक, बेंगलूर – 562110 इसके अलावा: नंबर जी-75, सेक्टर डॉ -1, फकिट - 2, अपरेल पार्क, सुपीएसआईडीसी, ट्रेनिंग सिटी, लोनी, गाजियाबाद, नई दिल्ली – 201103 2. श्री तरुण जैन, पुत्र केवल प्रकाश जैन, नं. एफ13/3, अपर ग्राउंड फ्लोर, मॉडल टाउन, पार्ट-2, नैनीशिल के पास, उत्तर पश्चिम, नई दिल्ली –110009. (बंधककर्ता/निदेशक/गारंटर) 3. श्रीमती शिवानी जैन, पत्नी तरुण जैन नं.एफ13/3, अपर ग्राउंड फ्लोर, मॉडल टाउन, पार्ट-2, नैनीशिल के पास, उत्तर पश्चिम, नई दिल्ली –110009। (निदेशक/गारंटर)	फ्लैट संख्या पी-03 का समस्त भाग, जिसकी सुपर एरिया 4200 वर्ग फुट (3990.19 वर्ग मीटर) है, कुल कवर क्षेत्र 315.86 वर्ग मीटर, 13वीं मंजिल पर, अन्तरिक्ष ग्रीन्स अपार्टमेंट में, जो प्लॉट संख्या जीएच-248 पर स्थित है, कोशंबी, गाजियाबाद तहसील और जिला गाजियाबाद, उत्तर प्रदेश में निर्मित है। इसकी सीमाएं निम्नलिखित हैं: पूर्व में: साइट प्लान के अनुसार/सड़क 40 फीट चौड़ी, पश्चिम में: साइट प्लान के अनुसार/सार्वजनिक स्कूल, उत्तर में: साइट प्लान के अनुसार/सड़क 40 फीट चौड़ी, दक्षिण में: साइट प्लान के अनुसार/अतिक्रमण भूमि	रु. 15,38,14,576.41/- (रुपये पन्द्रह करोड़ अड़तीस लाख चौदह हजार पांच सौ छिहत्तर और इकतालीस पैसे मात्र) तिथि 30.11.2025 तक तथा भावी ध्याज एवं अन्य प्रभार	22.12.2025 तथा को 02:00 बजे अप. से 06:00 बजे अप.	आरक्षित मूल्य: रु. 1,50,30,000/- ईएमपी: रु. 15,03,000/- बोली वृद्धि राशि: रु. 1,00,000/-	भौतिक कच्चा	निरीक्षण की तिथि: 12.12.2025 समय: 11:00 बजे पूर्वा. से 04:00 बजे अप.
	1. जुकी सिलाई मशीन: 5 नग, 2. पिगासस ऑटोमैटिक फ्लैट लॉक सिलाई मशीन: 8 नग, 3. पिगासस ऑटोमैटिक फ्लैट लॉक सिलाई मशीन: 2 नग, 4. मिश्रिकिंग स्टूट नाइफ फेब्रिक कटिंग मशीन: 1 नग, 5. सीआरसी ब्लू स्नाइडर इंडस्ट्रियल वैक्यूम आइरनिंग टेबल - 4*3 फीट: 2 नग, 6. आपरन प्रेंस: 3 नग, 7. बड़ा टेबल 8'4": 1 नग, 8. मशीन टेबल और सेटने के स्टूल: 15 नग, 9. कच्चा माल - हरा, नीला और काला रंग का फेब्रिक - कुल वैन/बंडल - 120 नग * प्रत्येक बैग में 100 मीटर - लगभग 12000 मीटर 10. तैयार माल - कुल वैन/बंडल (77+5) = 82 नग वॉयरम्यूडा (हाफ पैट) की कुल मात्रा 82*25*6 = 12300 नग, 11. विविध वस्तुएं जैसे इलेक्ट्रिकल फिटिंग्स, केबल्स, पंपों आदि (लॉपसम)	यहां स्कैन करें चिरतुत नियम एवं शर्तों के लिए	22.12.2025 तथा को 02:00 बजे अप. से 06:00 बजे अप.	आरक्षित मूल्य: रु. 6,67,000.00 ईएमपी: रु. 66,700.00 बोली वृद्धि राशि: रु. 10,000/-		निरीक्षण की तिथि: 12.12.2025 समय: 11:00 बजे पूर्वा. से 04:00 बजे अप.

बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया <https://bankofbaroda.bank.in/e-auction> तथा <https://baanknet.in> में प्रावधानित लिंक का संदर्भ ले/देखें।

सम्पाधित संविदाकार अधिकृत प्राधिकारी से दूरभाष नं. 080-25011280/286/350 संपर्कित करें।

तिथि : 03.12.2025 स्थान : बेंगलुरु

हस्ता./- अधिकृत प्राधिकारी, जेडओएस/आर शाखा, बेंगलुरु, बैंक ऑफ बड़ोदर